

FIR No. 191/2020 PS PIA  
U/s. 25 Arms Act  
State Vs. Dinesh

This proceeding is being conducted through video conferencing through Cisco Webex.

This is an application for bail of accused Dinesh.

Present: Ld. APP for the State through VC.  
Sh. S.K. Tiwari, Ld. Counsel for accused though VC.

Ld. Counsel for accused has submitted that accused is in JC since a very long time. Further, case property has been recovered and accused is no more required for investigation as even charge sheet has already been filed. The Ld. Counsel for accused further submitted that the accused is ready to furnish sound surety and therefore, accused be enlarged on bail.

On the other hand, Ld. APP has opposed the bail application stating that allegations are serious in nature, in as much as, one *katta* along with live round was recovered from the accused. The Ld. APP further submitted that as per the reply filed by the IO, the accused is a habitual offender and he can commit the similar offence in future.

I have heard the submissions made before me.

In the present case, the case property has already been recovered, charge sheet has already been filed, and the trial is likely to take time. Further, the prevailing pandemic of Covid 19 is also a consideration. Therefore, accused Dinesh is admitted on bail subject to furnishing of bail bond and one surety to the tune of Rs. 10,000/-.

The conditions available in Section 437(3) Cr.PC shall be deemed to be attached with the present bail order.

Application stands disposed off.

A copy of this order be given to Ld. Counsel and be also uploaded on the website of Delhi District Courts.

  
(Aakanksha Vyas)  
MM-05(E)/KKD:Delhi  
01.05.2021

FIR No. 126/2021  
PS PIA  
U/s. 356/379/411 IPC

This proceeding is being conducted through video conferencing through Cisco Webex.

This is an application for bail of accused Adil.

Present: Ld. APP for the State through VC.  
Ms. Sunita, Ld. LAC for accused though VC.

Ld. LAC for accused has submitted that accused is in JC since 14.04.2021. She further submits that the case property has already been recovered and accused is no more required for any further investigation. Ld. LAC for accused further submitted that the accused is ready to furnish sound surety and therefore, accused be enlarged on bail.

On the other hand, Ld. APP has opposed the bail application stating that allegations are serious in nature. He further submits that as per the reply filed by the IO, the accused is a habitual offender and he can commit the similar offences in future. He further submits that the stolen property has been recovered from the possession of accused and he was caught red handed from the spot itself by the complainant.

I have heard the submissions made before me.

In the present case, the case property has already been recovered, accused is no more required for custodial interrogation and accused is in JC since 14.04.2021. Further, the prevailing pandemic Covid 19 is also a consideration. Therefore, accused Adil is admitted on bail subject to furnishing of bail bond and one surety to the tune of Rs. 10,000/-.

The conditions available in Section 437(3) Cr.PC shall be deemed to be attached with the present bail order.

Application stands disposed off.

A copy of this order be given to Ld. LAC and be also uploaded on the website of Delhi District Courts.

  
(Aakanksha Vyas)  
MM-05(E)/KKD:Delhi  
01.05.2021

FIR No. 110/2017  
PS Krishna Nagar  
State Vs. Daman Preet

01.05.2021

This proceeding is being conducted through video conferencing through Cisco Webex.

Present: Ld. APP for the State through VC.  
Sh. A.K. Pandey, Ld. Counsel for applicant/surety through VC.

At request, re-list on 07.05.2021.

Vyas)

  
(Aakanksha

MM-05(E)/KKD:Delhi  
01.05.2021

FIR No. 77/2021 PS PIA  
U/s. 356/379/34 IPC  
State Vs. Himanshu Jaiswal

01.05.2021

This proceeding is being conducted through video conferencing through Cisco Webex.

This is an application for bail of accused Himanshu.

Present: Ld. APP for the State.  
Sh. Arvind Saxena, Ld. Counsel for accused.

Arguments heard.

Ld. Counsel submits that accused is in JC since 15.04.2021. It is further submitted that accused has been falsely implicated in the present case, nothing has been recovered from the possession of accused and if recovered, same is planted upon him, accused is ready to abide by all the conditions of bail, no purpose would be served by keeping the accused behind the bars and therefore, accused be enlarged on bail.

On the other hand, Ld. APP has opposed the bail application stating that the allegations are serious in nature. Further, stolen property has been recovered from the possession of accused and he can commit similar offence in future if he is released on bail as he is a habitual offender.

Reply of IO carefully perused.

I have heard the submissions made before me.

In the present case, case property has already been recovered from the possession of accused. Investigation in the present is complete as charge sheet has already been filed in the present case. The trial is likely to take time and accused is in JC since 20.04.2021. Further, the prevailing pandemic of Covid 19 is also a consideration. Therefore, accused Himanshu is admitted on bail subject to furnishing of bail bond and one surety to the tune of Rs. 5,000/- .

The conditions available in Section 437(3) Cr.PC shall be deemed to be attached with the present bail order.

Application stands disposed off.

A copy of this order be given to Ld. Counsel and be also uploaded on the website of Delhi District Courts.

(Aakanksha Vyas)  
MM-05(E)/KKD:Delhi  
01.05.2021

FIR No. 542/2020  
PS Krishna Nagar  
U/s. 380/457/411/34 IPC  
State Vs. Vinod

01.05.2021

This proceeding is being conducted through video conferencing through Cisco Webex.

This is an application for bail of accused Vinod.

Present: Ld. APP for the State.  
Ms. Sunita, Ld. LAC for accused.

Ld. LAC submits that accused is in JC since 06.01.2021. It is further submitted that accused has been falsely implicated in the present case, nothing has been recovered from the possession of accused and if recovered, same is planted upon him. Further, charge sheet has already been filed in the present case. Accused is ready to abide by all the conditions of bail and no purpose would be served by keeping the accused behind the bars and therefore, accused be enlarged on bail.

On the other hand, Ld. APP has opposed the bail application stating that the allegations are serious in nature and accused can commit similar offence in future if released on bail.

Reply of IO carefully perused.

I have heard the submissions made before me.

Investigation in the present case is already complete, charge sheet has already been filed and the trial is likely to take time. Accused is in JC since 06.01.2021. Further, the prevailing pandemic of Covid 19 is also a consideration. Therefore, accused Vinod is admitted on bail subject to furnishing of bail bond and one surety to the tune of Rs. 10,000/- .

The conditions available in Section 437(3) Cr.PC shall be deemed to be attached with the present bail order.

Application stands disposed off.

A copy of this order be given to Ld. LAC and be also uploaded on the website of Delhi District Courts.

(Aakanksha Vyas)  
MM-05(E)/KKD:Delhi  
01.05.2021